

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2576  
ANSWERED ON:26.08.2013  
ABATEMENT OF POLLUTION  
Sardinha Shri Francisco

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government proposes to amend the rules to tackle the noise pollution;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to ensure strict adherence to noise pollution control rules?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) The Noise Pollution (Regulation and Control) Rules, 2000 have been amended four times. Last time the said Noise Rules were amendment on 11.01.2010. Presently, there is no proposal to amend these Rules.

(c) A demi official letter was written on 4th February 2010 to the Chief Secretary of all States and Union Territories to take steps to ensure strict adherence to noise rules, inter -alia, which include to notify the Authority under the rules, and to specify in advance the number of particulars of days, not exceeding 15 in a calendar year, on which a two hour exemption (10.00 pm to 12.00 midnight), for use of loudspeakers or public address system and the like, would be operative.